

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 414

**IA/2701/ND/2024, IA/2005/ND/2024, IA/733/ND/2024,
IA/407/ND/2024, IA/4787/ND/2023, IA/4701/ND/2023,
IA/4593/ND/2023, IA/3431/ND/2023, IA/2897/ND/2023,
IA/4136/ND/2023, IA/1309/ND/2023, IA/5032/ND/2023,
IA/6219/ND/2023, IA No. 1067/ND/2024 in IB/919/ND/2020**

IN THE MATTER OF:

Aman Chhabra	Applicant
Versus		
Mascot Soho Homes Pvt . Ltd	...	Respondent

Under Section 7 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 19.07.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Adv. Harsh Vardhan,
For the Respondent : Shree Prakash Sinha, Adv. and Shree Rishabh
Kumar, Adv.
For the SRA : Adv. Rishi Singhal,
For the RP/IRP : Adv. Abhishek Anand,
For the Applicant in IA No. 2897/23 : Mr. Gautam Singhal, Mr. Rajat
Chaudhary, Ms. Aastha Vishnoi, Advs.
For the Applicant in IA No. 407/24 : Ms. Anuruddha Singh, Adv.
For the Applicant in IA 4136/23 & 1067/24 : Mr. U. N. Singh, Ms. Sandhya
Chaturvedi, advs.
Mr. Gulshan Kumar Sachdev, Proxy-Counsel in IA No. 6219
For the Applicant in IA No. 2005/24 : Mr. Harshit Goyal,
For the Applicant in IA No. 4787/23 : Mr. Utkarsh Dwivedi, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/4787/ND/2023

Learned Counsel for the Resolution Professional is present physically.
Learned Counsel for the applicant is present through video-conferencing.

IA/2701/ND/2024

Despite repeated calls, no one has appeared on behalf of the applicant. It is made clear that if applicant fails to appear on the next date of hearing before this Tribunal, the present application i.e. IA/2701/ND/2024 will be dismissed for non-prosecution. List this application on 21.08.2024.

IA/2005/ND/2024

Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the respondent is present physically and seeks some time to file reply. One week's time is granted to the respondent to file reply, with a copy in advance to the opposite side.

**IA/733/ND/2024, IA/4593/ND/2023, IA/3431/ND/2023,
IA/5032/ND/2023**

Learned Counsels for the Resolution Professional seeks some time to file reply in the abovesaid applications. Ten days' time is granted to the Resolution Professional to file reply in the abovesaid applications, with copy in advance to the opposite side.

IA/407/ND/2024

Learned Counsel for the applicant is present through video-conferencing. Learned Counsel for the applicant is directed to serve a copy of the application to Learned Counsel for the Resolution Professional.

IA/1067/ND/2024

Learned Counsel for the applicant is present through video-conferencing and has submitted that this application is not listed in today's cause list. From perusal of the record, it is seen that reply is available in this application. Learned Counsel for the applicant has further submitted that they have not received the reply. Respondent is directed to serve one copy of reply to the applicant.

List this matter on 21.08.2024 along with remaining IAs.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**